The steps taken to trace the remaining missing children by the Delhi Police are as under :-

(1) The Standing Order No. 252/09 dated 18-03-2009 issued by Delhi Police regarding the duties of the Police in case of missing children, has been revised, in light of the observations of the Hon'ble Delhi High Court in a matter regarding missing children.

(2) Concerned staff has been briefed accordingly and action is taken as per the Standing Order by the field staff, as and when any such case is reported.

(3) District Additional Commissioners of Police/Deputy Commissioners of Police have been instructed to closely supervise and monitor the progress in the tracing of missing children as per the Standing order.

(c) Involvement of any organized gang in kidnapping/missing of children for any unlawful activity has not come to the notice in Delhi except in one case in the month of May, 2010 in which Delhi Police arrested 7 persons.

(d) Information is being collected and will be laid on the Table of the House.

RTI activists murdered/threatened in Delhi

1852. PROF. ANIL KUMAR SAHANI:

SHRIMATI NAZNIN FARUQUE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of RTI activists murdered/threatened in each of the last twelve months in Delhi;

(b) the details of complaints received by Delhi Police during 2009 and 2010 from senior citizens/RTI activist(s) concerning receiving threatening calls and the action taken thereon by the Delhi Police, police station-wise; and

(c) the action taken against police officers for not acting upon the complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLAY RAMACHANDRAN): (a) Sir, No incident of murder of RTI activist has been reported to Delhi police.

(b) and (c) No complaint regarding threat to RTI activist was received by Delhi Police during the year 2009. However details of three complaints received during the year 2010 and action taken by the Delhi Police are as follows:-

S.No. FIR No. & date		Details of the case	
1.	FIR No. 90 dated 18.3.2010 <i>u/s</i> 452/506/34 IPC PS Seema Puri	Sh. Mohit Sharma sought information under RTI Act, 2005 regarding unauthorized construction from MCD, MCD official threatened him to acknowledge that he had received the complete information under RTI Act. On his complaint, 3 accused persons were arrested and investigation initiated.	
2.	Complaint dated 17.04.2010	Sh. Jai Prakash Arya field an application to inspect the records, documents and works of the PDS outlets (FPS & KODs) functioning in circle No. 26, 27 & 12 of West Distt. of Food & Supply Deptt. of GNCT of Delhi. Irregularities were found in records of most of the outlets in violation of relevant laws/rules and circulars. He was allegedly subjected to physical and mental torture by HC, PS, Tilak Nagar and other PDS outlet runners. Inquiry has been initiated on the basis of the complaint.	
3.	FIR No. 154, dated 08.05.2010 u/s 147/148/149/452/427/323/506 IPC, PS Sangam Vihar	Dr. Gian Singh sought information regarding illegal tube-wells in the area of Sangam Vihar, New Delhi. On 08.05.2010, his house was attacked by the tube-well operators and their supporters, who pelted stones and damaged his car, motor cycle, window panes of his house. Eight accused persons were arrested, investigation of the case has been completed and charge sheet prepared.	